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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH: AT HYDERABAD.

O.A.NO. 732/93

DATE OF JUDGMENT:

3.5.1995

BETWEEN:

- 1.V.A.Krishnamurthy
- 2.Y.V.Subba Rao
- 3.K.Narasimham

Applicants

and

- 1. Chairman, Railway Board, New Delhi
- 2.General Manager, SCRly, Rail Nilayam, Sec'bad
- 3.Divisional Railway Manager, SCRly, Vijayawada
- 4.Mrs Y.E.Satyavedam, OS Gr.II, O/o SR DPO, Vijayawada
- 5.P.Koteswara Rao, OS Gr.II O/o Sr.DPO SCRly, Vijayawada
- 6.K.Kondaiah, OS Gr.II, O/o Sr DPO, SCRly, Vijayawada
- 7.K.Nageswara Rao, OS Gr.II, O/o Sr.DPO, SCRly, Vijayawada

Respondents

COUNSEL FOR THE APPLICANT: SHRI V. RAMA RAO

COUNSEL FOR THE RESPONDENTS: SHRI V. BHIMANNA Sr./Addl.CGSC

CORAM:

HON'BLE SHRI JUSTICE V.NEELADRI RAO, VICE CHAIRMAN HON'BLE SHRI R.RANGARAJAN, MEMBER (ADMN.)

CONTD

O.A.No.732/93

Dt.of order:03.05.1995

ORDER

As per Hon'ble Shri R.Rangarajan, Member(Admn)

Heard Shri V.Rama Rao, counsel for the applicants and Shri V.Bhimanna Standing Counsel for the respondents.

- 2. There are three applicants in this CA who are working as OfficeSuperintendent Gr.II under the control of R3. They all belong to OC community and they pray for a declaration that the promotions given to SC/ST candidates over and above 22½% of posts at any given point of time in the category of Office Superintendent Gr.I under 40 point roster system are arbitrary, illegal, unjust and unconstitutional and violative of Art.14 and 16 of the Constitution of India, after declaring the office order PG/14/1993 dated 29.3.1993 issued by the 3rd respondent as illegal and unconstitutional.
- in this CA, relevant portion of which reads as follows:
 "We accordingly direct that the vacancies available from time to time in the office superintendent branch will be filled up in accordance with 40 point roster system subject to the condition that the post held by the members of the scheduled caste and scheduled tribe do not exceed 15% and 7½% respectively at any given point of time and if a person belonging to the scheduled caste and not in a reserved vacancy, then for the purpose of this interim order such appointment will be excluded while computing the required percentage....."

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Copy to:-

1. Chairman, Railway Board, New Delhi.

Rail wliggager. South Central Railways,

3. Divisional Railway Manager, South Central Railways, Vijayawada.

MY YES Steywoodam, OS. Gr. II. 0/0 Sr. DPO, Vijayawada.

5. P. Koteswara Rao, OS.Gr. N. O/o Sr. DPO South Central Railways, Vijayawada.

6. K. Kondaiah, OS. CR. II. O/o. Sr. DPO, South Central Railways. Nijayawada .-

The Nageswara Rao OS.CI.II. O/o Sr.DPO, South Central Railways, Vijayawada.

The One copy to Shri V.Rama Rao, Advocate, CAT, Hyd.

5. One copy to Shri V.Bhimanra Addl. CGSC. CAT. Hyd.

6. One copy to Library, CAF, Hyd.

The one spare copy.

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- It was held by the Apex Court in Sabharwal's case (1905(4) SCOURT IN THE NUMBER OF POSTS and not in vacancies and hence, 40 point roster has to be followed for initial filling up of the posts of operated cadre strength and subsequent vacancies have to be filled up by the category which is referrable to the category of the candidates in regard to whom the vacancies had arisen. It is further held that the said Judgement in Sabharwal case which was disposed of on 10.2.95 is prospective so that the settled matters cannot be unsettled.
- As it is observed by the Apex Court that the Judgement in Sabharwal case which was pronounced on 10.2.1995 is prospective it follows that the promotions that were made till 10.2.1995 on the basis of the interim order cannot be held as illegal.

 Accordingly, the interim order has to be made as final order in this OA.
- 6. As such, the interim order dated 27.12.93 in the OA is treated as final order in this OA in regard to promotions that were made upto and inclusive of 10.2.1995. Promotions subsequent to 10.2.1995 shall be made in accordance with the principle enunciated in Sabarwal case. OA is ordered accordingly

No costs./

(R. RANGARAJAN) Member(Admn) (V. NEELADRI RAO)

Dated: 03rd May, 1995

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD.

THE HON BLE MR.JUSTICE V.NELLANDAL VICE CHAIRMAN

AND

THE HON BLE MR.R.RANGARAJAN: (M(ADMN)

-ORDER/JUDGMENT:

M.A./R.A./C.A.No.

OA.NO.

732193

TA.No.

(W.P.

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No. order as to costs.

No Share low

Gentral Administrative Tribunal
DESPATCH
DESPATCH
DESPATCH
HYDERABAD BENCH